CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 847/MP/2025

Subject	:	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003, read with relevant provisions of Transmission Service Agreement dated 9.2.2024 and Regulations 65 and 69 of the CERC (Conduct of Business) Regulations, 2023.
Petitioner	:	Dhule Power Transmission Limited (DPTL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, DPTL Shri Mohit Mansharamani, Advocate, DPTL Ms. Ananya Dutta, Advocate, DPTL Ms. Prerna Priyadarshini, Advocate, CTUIL Ms. Ayesha Choudhary, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought two weeks' time to file a rejoinder to the Respondent/CTUIL's reply dated 2.7.2026 along with the status of the transmission project.

2. Considering the request made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within two weeks.

3. The Petition will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)